CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH, CHANDIGARH

19. CP 060/00207/2014 IN OA No. 060/00681/2014 (Kuldeep Singh Vs. N.C. Goel & Anr.)

12.11.2014

Present: Sh. N.P. Mittal, counsel for the applicant.

1. Heard.

2. Issue notice to the respondents returnable for 12.12.2014.

(UDAY KUMAR VARMA) MEMBER (A)

(SANJEEV KAUSHIK) MEMBER (J)

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realise vised on 14/11/14, ADW Award Please w/s JAGDISH PARSAD

(c)

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH, CHANDIGARH



22. CP 060/00207/2014 IN OA No. 060/00681/2014

(Kuldeep Singh Vs. N.C. Goel & Anr.)

12.12.2014

Present:

Sh. N.P. Mittal, counsel for the petitioner.

Sh. Yogesh Putney, counsel for the respondents.

1. Heard.

- 2. Sh. Yogesh Putney, Advocate, puts in appearance on behalf of the respondents and submits that the authorities will pass the relevant order in pursuance of direction of this court. He seeks further time to file response in the matter.
- 3. As prayed, list on 09.01.2015.

Ms --

(RAJWANT SANDHU)
MEMBER (A)

(SANJEEV KAUSHIK)
MEMBER (J)

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mp

JAGDISH PARSAD

CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH CHANDIGARH

7.CP060/00207/14 in

O.A. No.060/00681/14

Kuldeep Singh Vs. N.C. Goel & Another

09.01.2015

Present:

Mr. N.P. Mittal, counsel for the petitioner

Mr. Yogesh Putney, counsel for the respondents

- Learned counsel for the respondents has produced a copy of order dated 30.12.2014, which is taken on record. On the basis thereof, he submits that the orders of this Court have been complied with and, therefore, the present CP may be disposed of as having been satisfied.
- 2. A copy of the order has been made available to the learned counsel for the petitioner. He does not object to the disposal of the CP. He, however, seeks liberty to challenge on original side the order passed by the respondents.
- 3. Any fresh order passed by the respondents gives rise to an independent cause of action against which aggrieved person can raise a challenge in terms of AT Act, 1985 and there is no need to grant liberty for raising such challenge.
- Accordingly, the CP is disposed of as having been satisfied.
 Notices stand discharged.

(UDAY KUMAR VARMA)

MEMBER (A)

(SANJEEV KAUSHIK)

MEMBER (J)

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